

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 10.04.2015

Court No. : 3

Item No. : 8

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 7966 OF 2014
WITH PRAYER FOR INTERIM RELIEF

GHAZIABAD DEV. AUTHORITY

...PETITIONER

VERSUS

DEVENDRA KUMAR & ANR.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 02.02.2015, when the Court was pleased to pass the following order:

“Issue fresh notice to the unserved respondents,
returnable on 10.04.2014.

Dasti, in addition, is permitted.”

It is submitted that Counsel for the Petitioner has not filed the necessary spare copies resulting therein fresh notice could not be issued so far.

Service of show cause notice is not complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 8th day of April, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Devesh Kumar, Advocate

ASSISTANT REGISTRAR